

THE AUTHORISED TRANSLATIONS (CENTRAL LAWS)
AMENDMENT ACT, 1988

No. 18 of 1988

[31st March, 1988.]

An Act to amend the Authorised Translations (Central Laws)
Act, 1973.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic
of India as follows:—

- 50 of 1973.
1. This Act may be called the Authorised Translations (Central
Laws) Amendment Act, 1988. Short
title.
 2. In the Authorised Translations (Central Laws) Act, 1973 (herein-
after referred to as the principal Act), in the long title, for the words
“authorised translations”, the words “authoritative texts” shall be sub-
stituted. Amend-
ment of
long title.
 3. In section 1 of the principal Act, in sub-section (1), for the words
“Authorised Translations”, the words “Authoritative Texts” shall be
substituted. Amend-
ment of
section 1.
 4. In section 2 of the principal Act, for the words “authorised trans-
lation”, the words “authoritative text” shall be substituted. Amend-
ment of
section 2.